

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

IA No. 128/2025 in Petition No.303/MP/2024

Subject : Interlocutory Application seeking interim directions, including a direction to all Respondents to not take any precipitative or coercive action against the Petitioner/Applicant.

Petitioner : Udupi Kasargode Transmission Limited (UKTL)

Respondents : Bangalore Electricity Supply Company Limited (BESCL) and Ors.

Date of Hearing : **25.3.2026**

Coram : Shri Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Deep Rao Palepu, Advocate, UKTL
Shri Arjun Agarwal, Advocate, UKTL
Shri Prajeet Ghosh, Advocate, UKTL
Shri S. Vallinayagam, Advocate, TNPDC
Ms. Bhavya Arora, Advocate, TNPDC
Shri Prabhas Bajaj, Advocate, KSEBL
Shri Rithvik Mathur, Advocate, KSEBL

Record of Proceedings

At the outset, the learned counsel for the Petitioner requested an adjournment due to the unavailability of the arguing counsel. The learned counsels for the Respondents also did not oppose the said request. Accordingly, the matter was adjourned. The interim direction issued by the Hon'ble High Court of Delhi *vide* order dated 4.12.2025 shall continue till the next date of hearing.

2. The IA will be listed for hearing on **25.6.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

